

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1870 OF 2013

M/S. LUDHIANA STEEL LIMITED & ORS. ... APPELLANT(S)

VS.

ASSISTANT COLLECTOR, CENTRAL  
EXCISE DIVISION & ANR. ... RESPONDENT(S)

O R D E R

None appears for the appellants. The appeal is  
dismissed for non-prosecution.

.....J.  
[ARUN MISHRA]

.....J.  
[VINEET SARAN]

New Delhi;  
31<sup>st</sup> October, 2018.

ITEM NO.107

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1870/2013

M/S LUDHIANA STEEL LIMITED & ORS.

Appellant(s)

VERSUS

ASSISTANT COLLECTOR, CENTRAL EXCISE DIVISION & ANR. Respondent(s)

Date : 31-10-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE VINEET SARAN

For Appellant(s) Ms. Poli Katak, AOR (Not present)

For Respondent(s) Ms. Monisha Handa, Adv.  
Mr. Mohit D. Ram, AOR

Mr. Harish Pandey, Adv.  
Mr. R.K. Verma, Adv.  
Ms. Nisha Bagchi, Adv.  
For Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed for non-prosecution in terms  
of the signed order.

(Jagdish Chander)  
Branch Officer

(Sarita Purohit)  
AR-cum-PS

(Signed order is placed on the file)